UTTAR PRADESH OFFICIAL LANGUAGE ACT, 1951¹

(U. P. Act No. XXVI of 1951)

Amended by

U. P. Act No. IX of 1969

U. P. Act No. XXVIII of 1989

Authoritative English ²text of the Uttar Pradesh Raj Bhasha Adhiniyam, 1951

[Passed in Hindi by the U. P. Legislative Assembly on September 27, 1951, and by the Uttar Pradesh Legislative Council on September 29, 1951.

Received the assent of the Governor on Nov. 5, 1951, under Article 200 of the Constitution of India.]

AN

ACT

to provide for adoptation of Hindi as the language to be used for the official purposes and other matters of the State of Uttar Pradesh.

WHEREAS Article 345 and Clause (3) of Article 348 of the Constitution provide *inter alia* that the Legislature of a State may by law adopt Hindi in Devnagri script as the language to be used for official purposes of the State and for matters hereinafter appearing;

It is hereby enacted as follows:-

Short title, extent and commencement

- **1.** (1) This Act may be called the Uttar Pradesh Official Language Act, 1951.
 - (2) It extends to the whole of Uttar Pradesh.
 - (3) It shall come into force at once.

Hindi to be official language of the State

- **2.** Without prejudice to the provisions of Articles 346 and 347 of the Constitution, Hindi in Devnagri script shall, with effect from such date ³[***] as the State Government may, by ⁴notification in the Official *Gazette*, appoint in this behalf, be the language used in respect of the following:—
- (a) (i) ordinances promulgated under Article 213 of the Constitution;

For Statement of Objects and Reasons see Gaz. Extra., d. Aug. 23, 1951, for discussion, see L. A. Pro., d. Aug. 28, 1951, in Vol. XCVI, p. 125, d. Sept. 18 and 19, 1951, in Vol. XCVIII, pp. 135-147 and 163-210, d. Sep. 24, 25, 26 and 27, 1951, in Vol. XCIX, pp. 29, 69-114, 125-177 and 187-193, d. Mar. 7, 1952, in Col. C, p. 21 and L. C. Pro. d. Sept. 28 and 29, 1951, in Vol. XXIV, pp. 207, 240-256 and 257-278.

^{2.} Published in Gaz. Extra., d. Nov. 12, 1951.

^{3.} Omit. by sec. 2 of U. P. Act No. IX of 1969.

^{4.} See no. no. U. O. 718/XVII, d. Oct. 30, 1952, in Gaz. Extra., d. Oct. 30, 1952.

- (ii) orders, rules, regulations and bye-laws issued by the State Government under the Constitution of India or under any law made by Parliament or the Legislature of the State; and
 - (b) all or any of the official purposes of the State;

and different dates may be appointed for different purposes in clauses (a) and (b) aforesaid.

¹[Provided that the State Government may by general or special order in this behalf permit the use of the international form of Indian numerals for any official purpose of the State.]

Use of Urdu

²[3. In the interest of Urdu speaking people, Urdu language shall be used as second official language for such purposes as may be notified by the State Government from time to time.]

^{1.} Ins. by sec. 3 of U. P. Act No. IX of 1969.

^{2.} Ins. by sec. 2 of U. P. Act No. XXVIII of 1989.